

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 97 of 2021**

Manoj Kumar Ranjan

... **Petitioner**

-Versus-

The State of Jharkhand & another

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Chanchal Jain, Advocate

For the State : Mr. Hemant Jain, A.C. to S.C.-IV

02/26.03.2021. Heard Mr. Chanchal Jain, learned counsel for the petitioner and Mr. Hemant Jain, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Mr. Hemant Jain waives notice on behalf of the opposite parties.

The opposite parties are directed to file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

Let this matter be tagged with Cont. Case (Civil) No. 98 of 2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/